

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 121
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... **APPLICANT / PETITIONER**

Vs

Earth Iconoic Infrastructures Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. PRADEEP R. SETHI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent;-

Mr. Rahul Bajaj Malik, Adv. for Abhishek Malik,
Adv.

Mr. Prashant Jain, Adv. for R- 2 to 5.

Mr. Arpit Dwivedi, Adv. for the R-6

Mr. Vinod Chaurasia, Adv. for Ex.RP

Mr. Anuj Tiwari, Adv. for R-3

ORDER

CA-922(PB)2019:-

On behalf of some of the respondents, learned counsel have put in appearance. The Learned counsel for the applicant states that a copy of the application shall be handed over to them during the course of the day. They seek and are granted one week time to file reply with a copy in advance to the counsel for the applicant-Resolution professional.

Unserved respondents may be served by dasti process.

List on 11.06.2019.

CA-928(PB)2019:-

Pradyumn

The application is filed by the resolution professional. Learned counsel for the resolution professional states that the service is complete on respondent namely Mr. Arvind Kumar Avasthi. No one has put in appearance on his behalf. Issue notice to Mr. Arvind Kumar Avasthi for 11.06.2019.

Process dasti.

List on 11.06.2019.

CA-1252(PB)/2018:-

In pursuance of bailable warrant issued on 03.05.2019, Mr. Abhishek Malik has put in appearance through his counsel. A copy of the application shall be served to him during the course of the day. Reply be filed within a week with a copy in advance to the counsel for the applicant-resolution professional.

List on 11.06.2019.

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)